

FIR No. : 0064/2020
PS: PIA
State Vs. Unknown


25.06.2020

Fresh application for release of mobile phone Honor Play (Navy Blue) on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 26.06.2020.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 25.06.2020

FIR No. : 0167/2020
PS: Shakarpur
U/s: 279/337 IPC
State Vs. Unknown

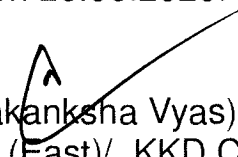
25.06.2020

Fresh application for release of vehicle bearing No. DL7SBL-4333 on superdari, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 26.06.2020.


(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 25.06.2020

FIR No. : 259/2020
PS: Shakarpur
U/s: 25/54/59 A.Act
State Vs. Sonu Kumar

25.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
the accused Sonu Kumar.

Bail application perused. Reply filed by IO also perused.

Counsel for the accused submits that accused is in JC since 16.06.2020. He has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Accused is ready to furnish reliable surety.

Reply filed by the IO perused.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 16.06.2020. Case property in the present case has already been recovered. No previous involvement of accused in similar offence has been disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 25.06.2020

FIR No. : 150/20
PS: Krishna Nagar
U/s: 279/338
State Vs. Unknown

25.06.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle bearing No. **DL5SAV9972 (Scooty)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of **HC Dhiraj Singh** wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:

1. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
2. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
3. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 25.06.2020